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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 627/1994

New Delhi, dated the 25th March, 1994

Hon'ble Sh. N.V.Krishnan, Vice Chairman (J)

Hon'ble Sh.B.S. Hegde, Member (J)

Shri R.K.Dutta,  
R/o 350, Pocket-B,  
MIG Flat, East of Lani Road,  
Delhi-110093

... applicant.

(By Advocate Sh.J.K.Bali )

Versus

1. Union of India, through  
Secretary Ministry of Civil Aviation,  
Sardar Patel Bhawan, N/Delhi
2. Director General of Civil Aviation,  
Tech. Centre, Opposite Sardarjung Airport,  
New Delhi.
3. Director General Employment & Training,  
Ministry of Labour, Shram Shakti Bhawan,  
Rafi Marg, New Delhi

... respondents

ORDER (ORAL)

(Hon'ble Sh. N.V.Krishnan, Vice Chairman (J))

Applicants

~~His~~ grievance is that he has been declared surplus and is being absorbed by the Department on a temporary basis as a peon only. He has also made out a case that he should be treated as finally absorbed in the National Airport Authority, which is not within our jurisdiction. It is open to him to pursue that

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case in the appropriate forum.

2. In so far as his grievance against the absorption as temporary peon is concerned, we find that he has not brought to the notice of the competent authority concerned, the points that he has brought before us, namely, that the order is contrary to the rules. In the circumstances, we are of the view, that the applicant should, in the first instance, submit a proper representation to the respondents stating all the grounds for consideration by them. If he is aggrieved by any final order of the respondents. It is open to him to seek such remedy as may be advised in accordance with law.

  
(B.S. Hegde)

Member(J)

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(N.V. Krishnan)

Vice Chairman